

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 68/MP/2017**

Subject : Petition under sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter alia seeking setting aside/quashing of invocation & encashment by the Respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the Petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the Respondent to reimburse the encashed amount along with interest to the Petitioner.

Petitioner : DB Power (Madhya Pradesh) Limited (DBPMPL)

Respondent : Power Grid Corporation of India Limited

Date of Hearing : 29.10.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Deepak Khurana, Advocate, DBPMPL  
Shri Tejasv Anand, Advocate, DBPMPL  
Shri Sitesh Mukherjee, Advocate, PGCIL  
Shri Divyanshu Bhatt, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned counsels for the Petitioner and the Respondent advanced their extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. On the request of the parties, time to file written submissions was granted till 11.11.2019 with copy to each other. The Commission directed that due date of filing written submissions should be strictly complied with. No extension shall be granted on any account.

3. Subject to this, order in the Petition was reserved.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

